

PROFORMA-1

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2022

Description of cases	1	2	3	Disposal during the quarter year					9	Number of cases in which Judgments Reserved & pending					14
				4	5	6	7	8		10	11	12	13		
<b>1. MAIN CASES ORIGINAL SIDE (CIVIL)</b>															
a) Civil suits															
b) Admiralty suits															
2. Testamentary and intestate suits															
3. Insolvency Cases															
4. Liquidation Cases															
5. Chartered Accountant Act, 1949															
6. Special Jurisdiction Cases															
<b>7. WRIT PETITIONS</b>															
a) Service matter		18	03	--	03	--	--	--	03	--	--	--	--	--	18
b) Land Reforms															
c) Labour Laws															
d) Others		57	18	--	16	01	--	--	17	--	--	--	--	--	58



Prepared by:  
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 Assistant Registrar  
 High Court of Sikkim  
 Gangtok

Verified by:  
*[Signature]*  
 Joint Registrar  
 High Court of Sikkim  
 GANGTOK



8 a) Banking Regulation Act, 1949																						
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949																						
<b>9. Company petition &amp; Application</b>																						
a) Petitions																						
b) Application in Petitions																						
c) Applications in liquidation proceedings																						
d) Application in company appeals																						
e) Matter transferred U/S 455(3) of the Companies Act																						
10. Income Tax References and applications																						
11. Sales Tax References and application																						
<b>12. Other Direct and indirect Tax References and applications</b>																						
a) Gift Tax Wealth Tax and Estate Duty References and Applications																						
b) Other tax Revision Cases																						
c) Other Tax Reference and Applications																						
13. Petitions Under Indian Arbitration Act																						
14. Matrimonial Cases and Reference																						
a) Matrimonial Suits/Cases																						
b) Matrimonial References																						
c) Petitions Under Section 24 of the Hindu Marriage Act																						
15. Land Acquisition Reference																						
<b>16. Election Petitions and Applications</b>																						
a) Election Petitions																						
b) Applications in Election Cases																						
17. Insurance Act, Reference & Applications																						

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<b>18. Motions</b>												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
<b>19. Other Petitions and Applications</b>												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions			01									02
d) Cross objections			01									
e) Transfer Petition (Civil)			03									03
f) Applications for leave to sue as indigent person			--									--
g) Execution application on the original side			--									--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908			--									--
i) Applications under Court Fees Act, Regarding valuation of Estate			--									--

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 High Court of Sikkim  
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 JUDGE REGISTRAR  
 HIGH COURT OF SIKKIM  
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27. APPELLATE SIDE (CIVIL)												
Writ Appeals												
a) Service matters	--	04	--	--	--	--	--	--	--	--	--	04
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	02	01	--	--	--	--	--	--	--	--	--	03
28. Letters patent Appeals												
29. First Appeals from												
a) Original Side												
b) Judgments	17	02	--	03	--	--	03	--	--	03	--	16*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment												
31. Miscellaneous First Appeals from												
a) Original Side												
b) Judgment												
c) Orders												
32. Miscellaneous Second Appeals from												
a) Judgment												
b) Orders												
33. Revision Petitions	03	02	--	01**	--	--	--	--	--	01**	--	04
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Court Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	07	--	--	03	--	--	--	--	--	03	--	04
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	43	09	--	08	--	--	--	--	--	08	--	44

[\*\* CRP No. 06 of 2019, (Himalaya Distilleries Limited v. Urmila Pradhan & Ors.) Transferred to High Court of Calcutta at Kolkata Vide Order dated: 26.09.2022 passed by Hon'ble Supreme Court in T. P. (C) No. 711 of 2022 (M/s Himalaya Distilleries Limited v. Urmila Pradhan & Ors.)]

[\*02 (Two) Tax Appeals included]

*Supervised by:*  
*and*  
 Assistant Registrar  
 High Court of Sikkim  
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 ASSISTANT REGISTRAR  
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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	22	01	--	02	03	--	--	05	--	--	--	18
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	04	02	--	02	--	--	--	02	--	--	--	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	03	01	--	--	--	--	--	--	--	--	--	04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	32	04	--	04	03	--	--	07	--	--	--	29
GRAND TOTAL (20+26+37+43)	164	38	--	32	07	--	--	39	--	--	--	163

Prepared by:

*[Signature]*  
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*[Signature]*  
JOYI REGISTRAR  
HIGH COURT OF SIKKIM  
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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/12/2022 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR												TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year		
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13	
<b>1. Original Side (Civil)</b>													
<b>1. suits</b>													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
<b>7. WRIT PETITIONS</b>													
a) Service matter	05	04	05	02	02	--	--	--	--	--	--	18	
b) Land Reforms													
c) Labour Laws													
d) Others	31	07	07	01	04	05	--	--	02	--	01	58	
8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
<b>9. Company Petition &amp; Application</b>													
a) Petitions													
b) Application in Petitions													



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c) Applications in liquidation proceedings																					
10. Income tax Reference & Applications																					
11. Sales Tax References and application																					
<b>12. Other Direct and Indirect Tax References and Applications</b>																					
a) Gift Tax Wealth Tax and Estate Duty References and Applications																					
b) Other tax Revision Cases																					
c) Other Tax Reference and Applications																					
13. Petitions Under Indian Arbitration Act																					
<b>14. Matrimonial Cases and References</b>																					
a) Matrimonial Suits/Cases																					
b) Matrimonial References																					
c) Petitions Under Section 24 of the Hindu Marriage Act																					
15. Land Acquisition Reference																					
<b>16. Election Petitions and Applications</b>																					
a) Election Petitions																					
b) Applications in Election Cases																					
<b>17. Insurance Act, Reference &amp; Applications</b>																					
<b>18. Motions</b>																					
a) Motion for sanction of prosecution																					
b) Motion for setting aside fraudulent transfers																					
c) Motion for annulment of adjudication orders																					
d) Motion for setting aside Insolvency cases																					
e) Notice of Motion for stay order																					
<b>19. Other Petitions and Applications</b>																					
a) Probate Civil Petitions																					
b) Petitions under the Guardians & Wards Act																					
c) Contempt of Court (Civil) Petitions																					
d) Cross Objections																					
e) Transfer Petition (Civil)																					
f) Applications for leave to sue as indigent person																					
g) Execution application on the original side																					


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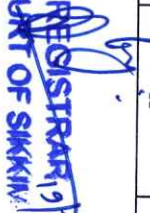
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 JOINT REGISTRAR  
 HIGH COURT OF SIKKIM  
 GANGTOK





n) Special Cases under order XXXVI of civil procedure code 1908																					
i) Applications under Court Fees Act, Regarding valuation of Estate																					
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)																					
<b>k) Petitions Application for</b>																					
i) Injunction in Original Proceedings																					
ii) Appointment of Receivers in Original Proceeding																					
l) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>20. TOTAL</b>	42	14	13	03	06	05	03	--	--	02	--	01	--	--	--	--	--	--	--	01	89
<b>ORIGINAL SIDE (CRIMINAL)</b>																					
21. High Court Sessions																					
<b>22. Writ Petitions</b>																					
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973																					
24. Criminal Contempt, under the Contempt of Courts Act																					
<b>25. Others</b>																					
a) Transfer Petition (Crl.)																					
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>26. TOTAL</b>	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	01

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GANGTOK  
19/11/2023



<b>27. APPELLATE SIDE (Civil)</b>												
<b>Writ Appeals</b>												
a) Service matters		04	--	--	--	--	--	--	--	--	--	04
b) Land reforms including land ceiling												
c) Labour laws												
d) Other		03	--	--	--	--	--	--	--	--	--	03
28. Letters patent Appeals												
<b>29. First Appeals</b>												
a) From Original Side												
b) From Judgments		04	--	02	07	02	--	01	--	--	--	16*
c) From Orders		--	01	01	--	--	--	--	--	--	--	02
<b>30. Second Appeals from Judgment</b>												
a) From Original Side												
b) From Judgments												
c) From Orders		01	02	04	04	--	--	--	--	--	--	11
<b>31. Miscellaneous First Appeals</b>												
a) From Original Side												
b) From Judgment												
c) From Orders												
<b>32. Miscellaneous Second Appeals</b>												
a) From Judgment												
b) From Orders												
33. Revision Petitions		04	--	--	--	--	--	--	--	--	--	04
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
<b>36. Other Appeals</b>												
a) City Civil Courts Appeals												
b) Review of Judgments		--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals		01	02	--	01	--	--	--	--	--	--	04
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
<b>37. TOTAL</b>		<b>17</b>	<b>05</b>	<b>07</b>	<b>12</b>	<b>02</b>	<b>--</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>44</b>

[\*02 (Two) Tax Appeals included]

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 High Court of Sikkim  
 Gangtok

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<b>APPELLATE SIDE (CRIMINAL)</b>												
<b>38. Criminal Appeals</b>												
a) By persons convicted	14	03	--	--	01	--	--	--	--	--	--	18
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	01
<b>39. Criminal Revisions</b>	01	--	01	01	01	--	--	--	--	--	--	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	03	01	--	--	--	--	--	--	--	--	--	04
<b>42. Others</b>												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	21	04	01	01	02	--	--	--	--	--	--	29
<b>GRAND TOTAL (20+26+37+43)</b>	81	23	21	16	10	05	04	--	02	--	01	163

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PROFORMA - V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/12/2022

ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	36	36

- 1) 03.10.2022 to 16.10.2022 & 24.10.2022 to 31.10.2022- Durga Puja & Laxmi Puja Vacation.
- 2) 21.12.2022 to 31.12.2022- Christmas & Winter Vacation.

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